जैसे लगते हों, तो इसे दशा में जैसे लगते नाले को यहां नहीं आने देना, क्या वे इस देश के नागरिक नहीं हैं ? क्या उनको इस तरह से ह्यूमिलिएट करना, इस तरह से सहना कि आप ऐसे लगते हों, आप उस रैली में जाने को काशिश कर रहे हों, यह कोई न्याय है ? वे कोई ऐसा गलत काम नहीं कर रहे थे, कोई कानून के विरोध से नहीं कर रहे थे, कानून को वहां की सरकार ने मंग क्या तो उसको वहां की सरकार ने मंग क्या तो उसको वहां दिल्ली की सरकार से चाहिए था कि वह कहते कि ऐसा करना गलत है।

इसलिए मैं अपनं माध्यम में और सारी मभा के माध्यम में यह कहना चाइना हूं कि ऐसा गड़ां भी हो उसका करनी चाहिए और लागों को अपनी बात कहते का खूले प्राप्त अधिकार हाना नाहिए। पंजाब में शब यह माना जाना है कि बहुत देर के बाद नार्मेनसी ग्राई है, तो इस नामेनसी की इस दबा कर रखना कि अपनी म्रावाज को भा कोई उठा न सके, लोगों के सामने रख न सके, यह इतने सानो से को दबी हुई मात्राज है उसको ग्रौर दबाकर ्जना यह ठोक नहीं है, न्याय नहीं है, कानुनी बही है, वैधानिय नहीं है। इसकी में निन्दा करता हूं और मैं समझता हूं कि इसकी हमें घीर सारे देश की विश्व करनी चाहिए भीर सरकार को यह कहना चाहुता हूं कि मागे में ऐसा नहीं होता वाहिए। धन्मवाद।

भो १८ जनान शर्माः (हिमाचन प्रदेश) महोदय, जो बात उठाई गई है मैं इसमें इतना ही जोड़ना चाहता हूं कि जिस त्ररीके से अकाली दल के लोगों को यहा प्राप्ति से रोका गया उसके दो कारण हो सकते हैं। एक ता पंजाब के जो मुख्य मंत्री हैं या पंजाब की सरकार है वह इस बात से डरती है कि उनका फच्चा चिट्ठा कही विक्ली तक न पहुंच जाए ? ता यह भी **बीक** नहीं। दूसरा ग्रगर श्रकाली दल ने **बर्हा** साने से पहले कोई संविधान के विरोध में का कोई हिंसा की बारदात था ऐसी कोई गतिबिधि की हो तो उनके खिलाफ कार्यवाही करना उचित था। अगर वह गांतिपूर्वक सपती मांगों को लेकर दिल्लो श्राना चाहते हैं तो उनको रोकना सर्वधा

ग्रनुचित है। ग्रगर ऐसा रोकेंगे तो पंजाब का इतिहास दोहराया जाएगा । मर्ब-साधारण श्रौर जांतिपूर्ण गतिविधि को रोका गया तो सोग दोबारा प्राप्तंकवाद की नरफ जायेंगे। यह उचित नहीं होगा। मुझे अगता है कि पंजाब सरकार ने ग्रकाली दल के शांतिपूर्ण मार्च को रोक कर गलत किया है श्रौर यहां के गृह मंत्री को, यहां की सरकार को इसके बारे में पंजाब की सरकार को चेताबनी देनी चाहिए और यहा की सरकार को चाहिए कि श्रकाली दल के नेताओं को स्वयं बुला कर होम मिनिस्टर बुलाये ग्रोर उनको कहें कि जो कुछ ग्रापको कहनाहै अप खुले आम आकर कह हम अफिकी बाँव, जो अन्य शांतिपुर्वक कहना भाहत है, सूनने के लिए तैयार है शांति-पूर्णकिसी भीदल की गतिबिधि को रोकना, यह सर्वथा अनुचित है, लोकतत्र के खिलाफा है और यह नहीं होना चाहिए। श्रन्यबाद।

श्री चत्रानन मिथ (बिहार) उपसभाव्यक्ष महोदय, माननीय सदस्य ने एक बहुत महत्वपूर्ण मवाल उठाया है, क्योंकि गणतंत्र में हम सब को सब कुछ कहने का और गुनने का प्रधिकार है, लेकिन धगर वे वहां श्राना चाहते है और उसको हम रोक देते हैं तो फिर वे लोग क्वा करेंगे ? दुसरा रास्ता क्या बनेगा ? तब तो यह संविधान के विपरीत भी है ग्रौर गणतंत्र के खात्मे का एक प्रयास भी है। इसलिए मै उमकी सख्त निदा करता हूं। हम लोग तो कौंसित श्राफ स्टेट्स के है, इसलिए हम लोगों को और भी ज्यादा ग्राधिकार है कि इस बात पर गरकार का ध्यान ग्राकपित करें कि वह इसमें हस्तक्षेप करे, उन लोगों की बुलाए मुख्य मंत्री को या दूसरे राज्यों के मुख्य मंत्रियो को भी ग्रौर ज्यादा से ज्यादा श्रिश्रकार हम उनको दें। सिर्फ यही कहें कि कोई हिंसा में न जाए, इसकी नारंटी होनी चाहिए। जहां तक संभव हां उतना इम लोग इस पर करें, यही मैं कहना चाहता हूं।

THE COTTON TRANSPORT REPEAL BILL, 1994

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): Mr. Vice-Chairman, Sir, I beg to move for leave to

introduce a Bill to repeal the Cotton Transport Act, 1923.

The question was put and the motion was adopted.

SHRI G. VENKAT SWAMY: Sir, I introduce the Bill

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Now, I want to take the sense of the House. Should we take up the Special Mentions first or take up the other Bill?

SHRI CHATURANAN MISHRA, (Bihar): Special Mentions should be taken up first Otherwise, what is the meaning of Special Mentions. It cannot be taken up in the night.

श्री अगदीश प्रकाद माथुर (उत्तर प्रदेश): श्रीमन् में समझता हूं कि स्पेशल मेंशन करा दें ग्रौर 5 वजे हाउस एडजार्न कर दें क्योंकि ग्रभी एक्सटेंशन का निर्णय हमने नहीं लिया है।

श्री संघ प्रिय गौतम (उत्तर प्रदेश) : सर, कितने स्पेशल मेंशन हैं ?

उपसमाध्यक्ष (श्री सुरेश पचौरी) : सात हैं।

श्री संघ प्रिय गौतमः कल के ग्रौर ग्राज के मिलाकर?

उपसमाध्यक (श्री सुरेश पचौरी) : भ्राज के ही है।

SHRI VIREN J. SHAH (Maharashtra): Mr. Vice-Chairman, Sir, what about the Cable Television Networks (Regulation) Bill? This has been on the agenda since yesterday Mr. Ram Jethmalani is also here. I would like to know as to what is the position in regard to this Bill. Are we going to take it up today or tomorrow?

SHRI CHATURANAN MISHRA: It can be taken up tomorrow.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): It is up to you

After the Special Mentions, we can take up the Statutory Resolution and the Bill.

SHRI VIREN J. SHAH: I am asking because Mr Mathur has just now said that we have to adjourn at 5 p.m.

SHRI CHATURANAN MISHRA: Let 50' clock come and then we will decide.

श्री जगवीश प्रसाद माथुर : अगर 5 बजे के बाद हाउस चलाना ह तो नार्मल बिजनेस चलना चाहिए। 5 बजे तक बिजनेस जंसा है, वैसा ले लीजिए। वाइस चेयरमैन साहब, अगर 5 बजे तक हाउस चलाना है तो बिल अभी ले लीजिए रोकि नियम यह है कि जितने स्पेशल मेंशस हैं, वह बाद में लिए जाते है। इसलिए मेरा निवेदन यह है कि अगर 5 बजे के वाद भी हाउस चलाना है तो पहले बिल ले लीजिए, उसके बाद स्पेशल मेंशस ले लीजिए।

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): The point is, the normal time is up to 5 p.m. If we want to discuss this Cable Television Networks (Regulation) Bill, 1993, we can extend the time.

SHRI VIREN J. SHAH: Or discuss it tomorrow?

SHRI CHATURANAN MISHRA: When it becomes 5 O' clock, we can decide I do not know why we should be talking about it now Let us take up the Special Mentions now.

SHRI VIREN J. SHAH: Where is the hon. Minister? Let us take up the Bill just now. (Interruptions) Mr. Vice-Chairman, as per the Business listed on the agenda, you had allowed the Minister to introduce the Cotton Transport Repeal Bill. It follows, therefore, that we should take up the Statutory Resolution and the Bill.

SHRI RAM JETHMALANI (Maharashtra): Mr. Vice-Chairman, we should proceed with the Bill. It was listed for yesterday and then was

postponed to today. Now, if it is going to be taken up on the third day, it would be very inconvenient for us.

RAVI SHRI VAYALAR (Kerala): Sir, I just want to make a submission. These Special Mentions have approved by the hon. Chairman. The Bill has to be approved by the Members. At the same time, I would submit that if the Members co-operate with the Chair, we can start with a Government Business, at least, today. During the last two days, we have not been able to do anything. Tomorrow is Friday and we would only Private be having Members' Business. Therefore, we should take up some Government Business, least, today. We can take the Members opinion at 5 O' clock. We can take up the Special Mentions and also take up the Bill.

SHRI VIREN J. SHAH: Sir, the Minister has come. We can start with the Bill and then we can go for Special Mentions.

SHRI CHATURANAN MISHRA: Then 'Special Mentions' would lose its meaning.

SHRI VIRENDRA KATARIA (Punjab): Sir, there are some very important Special Mentions.

SHRI CHATURANAN MISHRA: Speiial Mentions have their own significance.

SHRI VIRENDRA KATARIA: The Special Mentions should be taken up first. The Bill can be taken up later on.

SHRI VIREN J. SHAH: Sir, this Bill has been pending for the last two days. Let us get on with the Bill.

SHRI CHATURANAN MISHRA: A Bill has to be legislated. There is no question of not doing it, but we can do it after the Special Mentions.

श्री ईश दत्त यादब (उत्तर प्रदेश): माननीय उपसभाध्यक्ष जी, स्पेशल मेंशन स्नाएगा कि बिल स्नाएगा, यह तो सदन निर्णय करेगा। उस बारे में ग्रभी लोगों के विचार ग्रा रहे हैं, लेकिन मेरा एक व्यवस्था का प्रश्न है ग्रौर ग्रापित भी है। यह विवाद तो उत्पन्न होता ही नहीं ग्रौर जो कम है उसी कम से कार्यवाही इस सदन की चलती। इस सदन में जो माननीय नेता सदन हैं, चोफ-व्हिप काग्रेस के हैं, कोई भी जिम्मेदार ग्रादमी यहां पर सदन में मौजूद नही है। इसलिए इस तरह का विवाद स्वाभाविक रूप से ग्रापके समक्ष ग्रौर सदन के समक्ष ग्राना स्वाभाविक ही है।...(व्यवधान). इसी कारण इस पर निर्णय नहीं हो पा रहा है।

मान्यवर, मै श्रपनी बात समाप्त करते हुए केवल श्रापसे यही निवेदन करता हूं कि श्रगर नेता सदन या उपनेता या चीफ-व्हिप कोई सदन में रहते तो वह श्रापसे श्रौर नेता विरोधी दल से परामर्श करते, दूसरे माननीय नेताश्रों से परामर्श करते, एक निर्णय हो जाता श्रौर तब विवाद में इस तरह का सदन का समय व्यर्थ में जाया न होता। मेरा इतना ही श्रनु-रोध था।

SHRI VAYALAR RAVI: I spoke for the party, Sir.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): So we shall take up the Statutory Resolution first. The Cable Television Networks (Regulation) Bill, 1993 and the Statutory Resolution may be discussed together. Shri Viren J. Shah.

SHRI VIREN J. SHAH: Sir, yester-day the Minister was to make a state-ment explaining the circumstances necessitating the promulgation of this Ordinance, and thereafter it was to start. But that has been cilculated. So I take it as presented.

SHRI SATISH AGARWAL (Rajasthan): Mr. Vice-Chairman, Sir, your permission I would like to draw your kind attention to the statement of the hon. Minister explaining circumstance_s neoessitating promulgation of the Cable Television Networks (Regulation) Ordinance, 1994. Ordinance was promulgated on 29th September and this particular provision became a law for all practical purposes with effect from 29th September. Now there are certain provisions under which the application for licence has to be presented according to the prescribed rules. I wanted to have a copy of the rules. I made a special request to the hon. Minister yesterday evening before we left the Chamber, and he promised me to make a copy available to one. The law cannot be implemented without the rules.

Now, more than 2 1/2 months passed. Some applications must have come, registration should have place and licences should have been issued. So, what about that particular position? That is No. 1 Number two: He has mentioned in this statement. "For the above mentioned reasons it was considered necessary to regulate the operation of cable television networks in the country and for this a legislation, Cable Television namely. Networks (Regulation) Bill, 1993 was introduced in the Rajya Sabha." That was last year. I have been given to understand that this Bill of 1993 which was introduced in the Rajva Sabha was referred to a Department-related Standing Committee of Parliament. Now, where is that report? He has not mentioned anything with regard to that Bill which was introduced and which was refetred to a Department-related Standing Committee of Parliament. What has happened to that particular report of that Committee? He has not mentioned a word about it in this explanation absolutely. Why have you suppressed that particular fact?

SHRI RAM JETHMALANI: Can I have a minute to explain the position, Sir?

SHRI VIREN J. SHAH: Before that and I supposed to speak on the Resolution or are we supposed to speak in a vacuum? I have to move the Resolution and then only I have to start the discussion. Or are we speaking without anything? There is no matter before the House right now.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Mr. Shah, you have to move the Statutory Resolution

first and after that you will have to speak.

SHRI VIREN J. SHAH: Before I move the Resolution there are already submissions being made.

SHRI RAM JETHMALANI: Sir, it is not a question of submissions. We are making a preliminary expression of our difficulties, that this debate becomes meaningless. Sir, the most confroversial provisions in the Bill are clause 5 and clause 6. Clause 5 talks of a prescribed code. Now, unless we have this code...

SHRI VAYALAR RAVI: Merics canno, Le debated now.

SHRI RAM JETHMALANI: Unless you have some idea, how can you speak? The code is already in operation from the date of the Ordinance. You give us the code at least so that we can intelligently comment upon it. That is the most obnovious provision in the whole Bill.

SHRI SATISH AGARWAL: The report of the Parliamentary Committee has been suppressed. There is no mention in the statement even This is a serious lapse on the part of the Government... (Interruptions)... If you want to pass it, you pass it. That's all. There are some basic objections to the consideration of the Bill.

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): Mr Vice-Chairman, Sir, as far as the Code is concerned, it is a Code passed by Parliament way back in 1978. It is the AIR and Doordarshan Code which was passed in Parliament. That is the Code which we are following, and that is the Code which has been prescribed.

As far as the rules about which Mr. Agarawal was mentioning, these are framed by the Post Masters. Already the prescribed form is there. Everything is done by the Post Masters in every State. Instructions have been issued. They have been reiterated. Every week they are being monitored by the Department of Posts. So, as far as the rules are concerned, these have been

framed by various post offices. The forms are available.

about which he was mentioning, has been placed in the Houses of Parliament in 1983 itself. So, nothing has been suppressed. There is no intention of suppressing anything. These documents have been laid on the Table of Parliament. These are available in Parliament. Therefore, the question of their not being supplied with the Ordinance does not atise.

SHRI SATISH AGARWAL: Kindly see this. Under section 22, the power to make rules has been conferred on the Central Government. This has not been conferred on the Chief Post Masters Kindly see section 22.

SHRI JAGDISH PRASAD MATHUR: Even in the Bill

SHRI K. P. SINGH DEO: Sir, the licensing authority is....

SHRI SATISH AGARWAL: I am talking of the rules. You are referring to the rules

SHRI K. P. SINGH DEO: The Post Masters are the designated officers.

SHRI SATISH AGARWAL: They are for issuing licences, not for making the rules. He is saying that they are for making the rules and that they have made certain rules. The Central Government has to make the rules. Where are those rules?

SHRI RAM JETHMALANI: Under section 22, all rules are to be framed by the Government.

श्री गगदीश प्रसाद माध्य : श्रीर अपर श्रापका कहना सही है तो श्रापने डेलिमेंट पावर्स कहां की हैं ? इस एवट में कहीं श्रापने डेलिगेंट की हैं पावर्स कि बोस्ट श्राफिस बनामेंगे ? is it illegal. अगर कहीं पर अगमने कहा होता तो इटस श्राफ राईट।

SHRI VIREN J. SHAH: I would draw the attention of the Minister to page 7 of the Ordinance which says that every rule made under this Ordinance shall be laid as soon as may be after it is made, before each House of

Parliament while it is in session for a total period of 30 days which may comprise in one session or two or more successive sessions. The hon. Minister says that the rules have been made by the Post Masters of different regions. If so, there may be different rules, and then they do not conform specifically (Interruptions)

May I finish?

If they are made by an Ordinance signed by the President of India and the matter was considered to be of such public importance and urgency, it shall be laid as soon as may be after it is made. Either the rules are made or they are not made. The Minister has said that they are made, not by the Government but, according to him, by the Post Masters of different regions.

Before I speak on this, I want to ask of the hon. Minister whether the rules have been made as per this Ordinance and, if so, whether they have been laid mandatorily as mentioned here, before both the House, of Parliament.

VAYALAR RAVI: Sir. the SHRIquestion of provedure also arises. The Ordinance was issued in September. As my friend, Mr. Viren Shah, has already mentioned, every rule made in the Ordinance shall be laid as soon as may be after it has been made, before the Houses of Parliament. Today Parliament is meeting for the first time after the has been issued, number one. Number two, instead of keeping this as a live subject, the Minister was good forward to enough to come House with the law itself. When the Bill is being introduced in this House replacing the Ordinance and the is about to be debated, the question of placing the rules on the Table is relevant because .. (Interruptions) Just a minute. Let me argue my case.

SHRI VIREN J. SHAH: It brings is into effect from the 29th of September, 1994, the date on which

the Ordinance was promulgated. So, it is not with prospective effect: It is with retrospective effect.

SHRI VAYALAR RAVI: My hon. friend must agree that this Ordinance is going to be replaced within 24 soon as ir is after going to the Lok Sabha and after whatever processes it has to go through. So, once the ment is in session. instead of the Government waiting for the Bill and passing something else, the Government has come forward with the Bill itself the Ordinance. to replace Therefore, without the Bill that is being introduced having been passed, how can the Government come with the rules? (Interruptions). When Bill is introduced here, the Minister in his wisdom may agree to accept some amendments. Naturally Minister may accept amendments moved in the Lok Sabha and the Rajya Sabha. So, once the Bill is introduced, it is not complete, provided it is passed by both the Houses and comes through. Once the Bill is introduced and the process of law is completed, is it in order that he places some rules based on the Ordinance? This is a very specific question. believe, it is out of order to come with the rules.

SHRI VIREN J. SHAH: With great respect I would like to submit the hon. House that once the Ordinance is passed, from that day becomes a law. My friend has that after the Bill mentioned passed by both the Houses, the rules may be framed. I think there considerable infirmity with respect to that argument. because when the Ordinance was issued on 29th September, on that day it had come into effect and everything that is written there, which becomes mandatory, comes into effect immediately and not after both he Houses pass it. Unless the hon. Minister comes here and says that he wants to withdraw the Ordinance and wants to bring in a Bill, Shri Ravi's argument would

not be valid. In that case also rules will have to be prepared and placed before the House within the prescribed period. So, on that there is a great informity this particular Ordinance and the Someone has slipped very Just as unfortunately. slept from August 1993 till September 1994, they could not wake up and do anything. Similarly, when they suddenly, they made did wake up this error. That is why the hon. Vice-Chairman must decide how we want to proceed about it, because there are infirmities in this. I have not yet moved my Resolution.

श्री जगदीश प्रसाद माथुर: रिव जी का कथन उस समय सच हो सकता था जब तक कि वह ग्राडिनरी चीज होती। मैं पूछना चाहूंगा मंत्री जी से जब से ग्राडेंर लागू हुग्रा, ग्राज तक इन ग्रापरेटर्स का काम कैसे कवर होता था? कैसे कार्य कर रहे थे?

There were no rules.

उन्होंने घपला श्रौर ज्यादा बढ़ा दिया है यह कहकर कि डाकखाने वाले बना रहे हैं । Every Postmaster is doing it.

महोदय, भेरे साथियों ने ठीक कहा है कि न तो रिपोर्ट है, न रूल्स हैं। अगर ये यह बयान न देते कि पोस्टमास्टर बना रहे हैं तो भी शायद स्थिति छिपी रहती। इसलिए यह बहुत कन्पयूजन की स्थिति हैं मेरा निवेदन यह है कि आप इसको स्थिगत कर दें और पूरी तैयारी के साथ आयें और हमें रिपोर्ट भी दें। अब कोर्ट के बारे में इन्होंने कहा है। कोर्ट के बारे में कहीं नहीं कहा गया कि जो कोर्ड है वह इस पर लागू होगा। कौन से परिकुलर कोर्ट को आपने कहा है?

Have you said anywhere?

यह मान लीजिए कि सिनेमा पर लागू होगा लेकिन यह ऐक्ट में नहीं है। तो यह कन्फ्यूजन की स्थिति है। मेरा ब्रापके द्वारा मंत्री महोदय से निवेदन है कि अच्छा यह होगा कि ब्राप इसको श्रभी जैसे का तैसा रख दीजिए। पूरी चीजें लेकर श्राइए, फिर हम डिस्कशन करेंगे।

SHRI K. P. SINGH DEO: There is no question of withdrawing it.

SHRI RAM JETHMALANI: Mr. Minister, can you surrender one minute only?

SHRI K. P. SINGH DEO: After I make my submission. Sir. rules have been framed by the Ministry in consultation with the Ministry Law are it has been already sent to the Department of Posts to be circulated to the Chief Post Masters of the entire country. They are available with the Department of Posts. Therefore, there is no infirmity soever in the Bill or the Ordinance. The reason for bringing in the Ordinance has also been spelt out. Gazette Notification speaks out every-The rules are with Department of Posts.

SHRI RAM JETHMALANI: I want to appeal to the Minister as well as to my friend, Mr. Ravi, not to treat it as a problem of technicality. Look at the substance and justice of the matter. As I said, Sir, if we find that the programme code, which is already in operation under the Ordinance is a very fair document, will not oppose this Bill \mathbf{a}_{L} the Programme code and the advertisement code are perfectly good, we will support your Bill. We will sup-Now you are telport your Bill. ling us that the programme code which is being used is not the one which has been passed under Ordinance but it is something which has already been framed in 1978; and it is lying in the Library. All right, Sir, postpone it. Today, we will try to get it from the Library, study it over the weekend. If We that it is a good thing, then, we will came and support you. We must know what is being done under the law. And the state of the second

श्री जगवीश प्रसाद माथुर: श्राप ठीक कह रहे हैं, लेकिन जो कोड है श्रापने यहां कहां कहा?...(व्यवधान) वह कैसे हो सकता है?

Have you mentioned it in the Bill? You have never mentions it in the Bill.

SHRI RAM JETHMALANI: Sir, we have laways offered constructive cooperation to the Government. We have never obstructed you in passing an innocuous Bill.

SATISH AGARWAL: We SHRI have not said that we will oppose In fact, it should have this Bill. been brought much earlier. introduced this Bill in Subsequently, it has been referred to the Department-related Committee for their comments. They gave you a report. What did they say? Committee consisting of Members of Parliament belonging to both Houses of Parliament might have said something about this particular Bill. Let us see that report.

SHRI RAM JETHMALANI: We have no concern with the cables. But, ultimately it is the constitutional right of the people to know as to what you are doing. It is a fundamental right which is involved in this Bill. Therefore, we are all concerned as to what you want to do.

श्री जलालदीत श्रंपारी (बिहार):
उपसभाध्यक्ष महोदय, श्रार्डिनेंस की जगह पर
जब ग्राप बिल लाने जा रहे हैं तो ख्या
कोड है, क्या रूत्स हैं उसको श्राप बताते
नहीं हैं श्रीर कहते हैं कि वह हम बनायेंगे
तो इस बिल को लाने का क्या मतलब
है? इसीलिए हमारे माननीय सदस्यों का
यह सुझाव सही है कि उसको श्राप लाये
तब उस पर हम लोग विचार करेंगे।
हम लोग इंकार कहां करते हैं कि हम इस
बिल पर विचार नहीं करेंगे। लेकिन कुछ
तो क्लिग्रर हो जाना चाहिए। जब श्राप
इसको कानून बनाने जा रहे हैं तो इन
बातों का क्लेरिफिकेशन होना चाहिए कि
क्या कोड होगा, क्या रूत्स होंगे। वह

ग्राना चाहिए तब कहीं एक्ट की बात होगी। इसलिए यह मुझाव सही है। इस पर ग्राप विचार करके लायें। इसको ग्रभो स्थागत रखें ग्रौर फिर तम लोग इस पर बिचार करेंगे। इसमें क्या कठिनाई है मंत्रो महोदय को ?

تشری بالال الدین انفداری: آب سجها دهیایش مهودے -آرژیمنس

الى دېلىر بروسيا كې بليال شەھارىيى مېر كوكىيا اُورِّ ہے ۔ کہا رواس ہیں اس کو آب بہائے مبر اور من إن و و الم بنائيس ك تواس بل بولان عاكبي مطلب بعيد اسي ائے ہمارے مانیہ مدمیوں کم یہ کھاؤ مُنْ جِي الْجُرِيرِ النِي كُولِ إِنِي الْمُعِينِ نَبْ السِ الرِيرِ الْمُعِينِ نَبْ السِ الرِيرِ ا الد بوك ويواركري ك - المم بوك الكار المال كريت إلى كر إعماس بل بدوي راميل حربها كئے سيكن كيور تو كلير بلونا جا مينے يہ مب أبيان كوتانون بنانة عاري بالأوان ما تور كاكليري فيكيش بيوناط بيئ تب كهيي ا بكيدنيا كي مات من كي اس لينه سر تحصاد صحيح ب- اس برآب وجار كري لائين -اس یہ برجیا کمریس کئے اس میں کرا کم شدن تی ہیے

SHRI RAM JETHMALANI: He will be in a problem. Let us co-cperate with each other.

SHRI K. P. SINGH DEO: As far as changing the year from 1993 to 1994 and various amendments are concerned, I have already made known my intention way back on the 30th November, 1994 through this Secretariat saying that I would like to move amendments in various lines, in sub-sections and on pages All these have been done and circulated.

SHRI VIREN J. SHAH: There is a problem. There is no clarity about the code. The hon. Minister may not be having the information on the code. If he has referred to any code, he might say about There are some rules for the masters. It would be beneficial for him-he is a personal friend of mine, apart from that he is sitting on the wrong Benches-as well as for usif he makes a copy of the codes made available to us. He should make a statement as to on what date the rules were framed and when they were made applicable under the If this information is made available to us, it would make it easier for us to discuss this Bill; otherwise Mr. Ram Jethmalani has said rightly, it would create unnecessary problems. We are not going to oppose the Bill. But we are going to oppose whole practice of having Ordinances; ard also to stress the need for you to take into account some aspects of Standing Committe's the We will bring these to the notice of the hon. House and we will discuss them. But if you think that it should discussed today, it could done. It is not that we are not ready. But I think, to that extent it would be inadequately informed.

SHRI RAM JETHMALANI: Clause 22 has been omitted. This is the way that they are printing their Bills. Do you know this? There should be some responsibility Look at this Bill. Even in your amendments, you have not put it there. ... (Interruptions)...

SHRI VAYALAR RAVI: I hope that everybody here is agreeing with the spirit of the Bill. Nobody is

f [] Transliteration in Arabic Script.

disputnig about it. Let me complete. (Interruptions). I understand the sincerity of Mr. Jetmalani. I agree that we do have the right to know. I agree I am not disputing that But the question before the House is, this Bill was introduced in 1993; it went to the Committee; and the Committee was constituted by Members from every side. If my hon. friend, Mr. Viren Shah has any Objection because some of the suggestions have not been accepted by the Minister, he can come before House with an amendment. Definitely, the sense of the Committee has to be accepted. It is a different matter. But the provisions included here in the Bill, along with the Code, would have been sent to the Committee. The Committee would have gone into the details. (Interruptions).

SHRI SATISH AGARWAL: No.

SHRI VIREN J. SHAH; No. May I enlighten Mr. Vayalar Ravi? The 19vort of the Committee there was shortage of time. Bill was introduced on 7th August, 1993. The Government wanted the report immediately. Therefore, Standing Committee did not If you read the reenough time. port of the Standing Committee, the Chairman says that because of inadequacy of time the Committee could not go into great details. They had four sittings. They have made certain suggestions They dia not ask for the Code and all that That is not the purpose of the Committee. The assumption that the Committee would have gone into the details is generally fair. But it is not correct in the circumstances of this (Interluptions). So, Mr. Ravi, may also support our plea of keeping it in abeyance till the next week. (Intertuptions).

SHRI SATISH AGARWAL: Moreover, Mr. Ravi, under clause 6 of the Bill, as also under clause 6 of the Ordinance, it has been provided that no person shall transmit or re-transmit through a cable service any advertisement unless such advertisement

is in conformity with the prescribed advertisement code (Interruptions). Everythings 'prescribed'. Prescribed means prescribed under the rules. What the code is, prescribed under the rules and the rules we do not have! That is the problem.

SHRI VAYALAR RAVI: Mr. Agavwal, Mr. Jethmalani and you have raised two issues. Mr. Jethmalani has raised the issue, "What is the Code?" You talk about the rules.

SHRI SATISH AGARWAL: The Code is prescribed under the rules. That is why I am asking for the wishes... (Interruptions).

SHRI VAYALAR RAVI: Mr. Viren Shah says that the Committee did not have the time to make a detained study. Ţ understand the But, here, in this House. and in the Lok Sabha, we have enough time to look into the matter. Whatever may be the suggestions we all agree on, we agree with the spirit of the Bill; we agree with the purpose of the Bill. The question beforc us now is whether we proceed with it or we should wait for the rules to come, for the Code to come, on some technical objections being raised. (Interruptions).

SHRI SATISH AGARWAL: If the House agrees with your approach, with regard to the Code, we will not oppose it. We will pass it without discussion. We want to see the Code. If the Code is in accordance with our thinking, then we will not oppose it. That is all. That is the most substantial question

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI) Mr. Agarwal the Errata to the Cable Television Networks (Regulation) Bill, 1993 is already given. You might have gone through it. If the House winhes... (Interruptions).

SHRI RAM JETHMALANI: The Errata corrects only clerical mistakes typing mistakes, typographical mistakes, with "1993" substituted by

"1994" and "ten days" by "fifteen day. (Interruptions). We do not want this Errata.

श्री जगडीश प्रसाद माथुर: मैं मंत्री जी से फिर निवेदन करूंगा, कुछ बिगड़ता नहीं है। पंद्रह मिनट में क्या बिगड़ जाएगा पंद्रह मिनट पहले इसको स्थगित कर दीजिए श्रौर सोमवार को जब चाहे ग्रा जाइए। इसमें दिक्कत क्या है? ग्रापको विदड़ा करने को नहीं कह रहा हूं, केवल स्थगित करने को कह रहा हूं।... (व्यवधान)...इसमें कोई श्रापकी मानहानि नहीं होती है।

SHRI SATISH AGARWAL: What is the difficulty when the Ordinance is in force? The law is in force. We support the spirit. We do not know certain details. What are those details? So as to support the Bill wholeheartedly, ... (Interruptions).

SHRI VIREN J. SHAH: Mr. Vayalar Ravi mentioned about the spirit. Certainly, we accept the spirit. Mr. Ravi, you come from Kerala. You also know that the spirit has to be properly blended. Otherwise... (Interruptions). We want the blended spirit so that it has the right effect and not the wrong effect. (Interruptions).

I. STATUTORY RESOLUTION SEEK.
ING DISAPPROVAL OF THE CABLE TELEVISION NETWORKS (REGULATION) ORDINANCE, 1994
PROMULGATED ON THE 29TH SEPTEMBER, 1994.

II, THE CABLE TELEVISION NET-WORKS (REGULATION) BILL, 1993.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Mr Viren Shah may move the resolution and the hon. Minister may clarify all the points raised by the hon. Members at the time of reply.

SHRI VIREN J. SHAH (Maharashtra): Mr. Vice-Chairman Sir, I move the following resolution:

"That this House disapproves of the Cable Television Net works (Regulation) Ordinance, 1994 (No. 9—of 1994) promulgated by the President on the 29th September, 1994 "

There are two aspects. As we all mentioned the regulation of the Cable TV Networks has not been something which any political opposed. In fact, it has been suggested by different political parties. There are two grounds. One is, it is a matter of great regret for me that in every Session,, some of us oppose the practice of Ordinance This is the fourth or fifth time that I am standing here to oppose an Ordinance and every time. all sections of the House sympathised with the point of view that I made that in a democratic system of Government, in a Parliamentary system of Government, the governance of the country by way of Ordinance is considered undesirable. If the hon. Minister takes' the trouble to go into the debates of the Constituent Assembly which once I quoted, Ordinance was to be on a very exceptional matter and a matter of such publicimportance that it could not wait and even the persons sitting in the Chair have sympathised with my point of view and if I recall rightly, the Deputy Chairperson then present, also mentioned that the practice of bringing Ordinances should be resorted to very rarely. Yet, what do we find in this case? Here, a Bill was introduced in this House in August 1993 and the same was immediately referred to the Standing Committee on Communications. The Standing Committee on Communications went into action in a very forthright manner, very quickly and on 25th August submitted a report. They have said: "Because the Bill was introduced in Raiva Sabha on 3rd August, 1993, published in the Gazettt and so on, considering the time constraint in which the Committee had to work, the Committee had only four sittings to consider the Bill." Anyway, they have given a comprehensive report. Now, that was available to the Government on 25th August, 1993. Thereafter, several sittings of this House have take place. Now, the